

- (viii) addition of new capacity, about 14000 MW thermal and about 5,000 MW hydro in the next 5 years.
- (ix) introduction of preventive maintenance management.

Irrigation Projects in Bihar

*132. SHRI K. M. MADHUKAR: Will the Minister of IRRIGATION be pleased to state:

(a) is it a fact that some irrigation projects in Bihar, such as Gandak project, have not fulfilled the desired objective due to lack of proper organisation and cadre building;

(b) if so, the details thereof; and

(c) the steps Government are going to take in this regard?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) The State Government have intimated that lack of proper organisation and cadre building are not the main reasons for not achieving the desired objective in respect of irrigation projects, such as Gandak.

(b) and (c). Do not arise.

Mulla Periyar Dam, Tamil Nadu

*135. SHRI NEELALOHITHA-DASAN: Will the Minister of IRRIGATION be pleased to state:

(a) what action has been taken by the Government of India on the various representations regarding the safety of the Mulla Periyar Dam;

(b) whether the Chief Minister of Tamil Nadu has given any assurance to the Central Government as regard the Mulla Periyar Dam;

(c) if so, what was that assurance;

(d) whether the Government of Tamil Nadu has done anything on the basis of that assurance; and

(e) if so, give details?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) The dam has been inspected by various specialist officers of the Central Water Commission including its Chairman to assess its safety. The Chairman, Central Water Commission had detailed discussions with the officers of Kerala as well as the Tamil Nadu in November, 1979 at Trivandrum on the measures to be taken to improve the safety of the dam and to avoid any danger to the dam pending such improvements. Emergency measures, medium-term measures as well as long term measures have been drawn up after detailed discussions. The Government of Tamil Nadu have taken in hand the emergency measures as decided and have also initiated action on the medium term and long term measures.

(b) No, Sir.

(c) Does not arise.

(d) and (e). Government of Tamil Nadu have lowered the water level in the reservoir to RL+136 as decided in the meeting with Chairman, Central Water Commission in November, 1979. Estimate and tender for strengthening the dam by RCC capping have been approved by the State Government and arrangements to commence work are under way.

Ex-refinery prices of Petroleum Products

*136. SHRI P. J. KURIEN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) when were the ex-refinery prices of petroleum products fixed last and what was the price of a barrel of imported crude at that time;

(b) whether the ex-refinery prices of petroleum products have been revised according to increase in the price of imported crude; if so, the details thereof;

(c) what is the estimated loss incurred by Indian refineries on this account during the last one year; and

(d) what steps have been taken by Government to tide over the financial difficulties of the refineries?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Prior to the recent general increases, the ex-refinery prices of petroleum products were fixed on 17th August, 1979. The weighted average price of imported crude oil was Rs. 170.28 per barrel on that date.

(b) Yes, Sir. The details in respect of the major petroleum products is given in the enclosed statement.

(c) The total deficit suffered by the oil industry between 17th August, 1979 and 8th June, 1980, when product prices were revised again was of the order of Rs. 700 crores.

(d) Special loans were arranged for the oil industry to enable them to tide over their financial difficulties till prices were revised on 8-6-80.

Statement

Details in respect of Major Petroleum products

Product	Ex-Refinery retention prices Rs./Kl. as on	
	17-8-79	8-6-80
Motor Spirit 83 Octane	868.44	1104.48
Superior Kerosene Oil	920.21	1267.99
High Speed Diesel	916.96	1269.84
Light Diesel Oil	890.88	1213.60
Furnace Oil	773.48	1064.57

NOTE:—The ex-refinery retention prices are exclusive of the following elements of cost, namely, customs/excise duty, transportation charges, sales tax, dealer's commission, marketing distribution costs and margins etc.

Loan from the World Bank for Farrakka Power Project

*137. SHRI K. P. SINGH DEO:

SHRI P. M. SAYEED:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether it is a fact that National Thermal Power Corporation Chairman had visited United States of America to negotiate a loan which the World Bank has agreed to give for the Farrakka Power Project;

(b) if so, what is the outcome of the visit; and

(c) what would be the additional power that will be generated with the World Bank loan and the particulars thereof?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Yes, Sir. Chairman, National Thermal Power Corporation had visited Washington as Member of the Government of India's negotiating team.

(b) The negotiations with the World Bank have been concluded satisfactorily for obtaining a Credit assistance for financing the Farrakka Thermal Power Project. The financing has still to be approved by the World Bank.

(c) The scope of the Farakka Thermal Power project for which Credit negotiations have been concluded consists of 3x200 MW generating units. The Development Credit Agreement, between Government of India and International Development Association, covering the terms of the Credit has not yet been executed.